

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL No.51 of 2007 &  
I.A. No.82/2007**

**Dated : April 7, 2008**

**Present: Hon'ble Mr. Justice Anil Dev Singh, Chairperson  
Hon'ble Mr. H.L. Bajaj, Technical Member**

**Tata Power Company Ltd. ... Appellant (s)**

**Versus**

**MERC & 2 Ors. ... Respondent (s)**

Counsel for the Appellant (s) : Mr. Sitesh Mukherjee, Mr. Vishal Anand,  
Mr. Sakya Singha Choudhary &  
Mr. Sapan Kr. Mishra  
Counsel for the Respondent (s) : Mr. Jayant Bhushan, Sr. Adv., with  
Mr. Buddy A. Ranganadhan  
for MERC- Resp.1  
Mr. Ramji Srinivasan, Sr. Adv., with  
Mr. Krishan Kumar for BEST  
Ms. Anjali Chandurkar, Ms. Smieetaa  
Inna & Mr. Harish V. Shankar for REL

**ORDER**

The learned counsel for the appellant is not pressing for adjustment of the amount, which may be reimbursable to the appellant, as claimed in the appeal. He does not press the appeal and accordingly, the same is dismissed as not pressed.

**(H.L. Bajaj)  
Technical Member**

**(Anil Dev Singh)  
Chairperson**